

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2912
ANSWERED ON:14.03.2011
WAVING OF TAX FOR LOCAL PEOPLE
Rajendran Shri C.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to waive the local population from paying toll tax, while crossing toll plazas;
- (b) if so, the details thereof;
- (c) whether the Government proposes to take any decision regarding exempting non-commercial vehicles that are crossing the toll plazas; and
- (d) if so, the details thereof alongwith the details of Poona model of collecting toll where toll is collected only from commercial?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) & (b) No, Sir. As per the National Highway Fee (Determination of Rates and Collection) Rules, 2008, no pass shall be issued or fee collected from a vehicle that uses part of the section of a National Highway and does not cross a toll plaza. Further, as modified vide Notification dated 12th January, 2011, a person who owns a commercial vehicle (excluding vehicle plying under National Permit), registered with address on the Registration Certificate of a particular District and uses such vehicle for commuting on a section of the National Highway, Permanent Bridge, Tunnel or Bypass, as the case may be, which is located within that District shall be levied User Fee (Toll), which are located within that District, @ 50% of the prescribed rate of fee. No such concession shall be provided if a service road or alternative road is available for use by such commercial vehicle.

(c) & (d) As per Rule 11 of the National Highway Fee (Determination of Rates and Collection) Rules, 2008, exemption from payment of fee has been provided to mechanical vehicles as per list provided in Annexure. These Rules are applicable only for the National Highways and not for any other road coming under the State Government or otherwise.